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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH
JAIPUR.

OA No. 278/95 : Date of order 14.8.95
(MA No.343/95)
(MA No.272/95)

Parmanand and others : Applicants

Versus

Union of India & Ors. : Respondents

Mr. Shiv Kumar : For the applicant
Mr. Manish Bhandari : For the respondents

CORAM:

Hon'ble Mr. O.P.Sharma, Member (Administrative)
Hon'ble Mr. Rattan Prakash, Member (Judicial)

O R D E R

(FER HON'BLE MR. O.P.SHARMA, MEMBER (ADMINISTRATIVE))

In this application under Section 19 of the
Administrative Tribunal Act, 1985 S/Shri Parmanand,
Bhawani Shankar and Daulat Ram have prayed that the
respondents may be directed to absorb the applicants
on the post of Diesel Assistant in the scale of
Rs.950-1500 (RP) and include the names of the
applicants as in Annexure A-1 for sending them for
training and for test, with all consequential benefits.

2. The applicants have also filed a MA No.343/95
wherein they have prayed that the applicants may be
absorbed on the post of Diesel Assistant and if any
test/training is required, that may be conducted
or three vacancies may be kept reserved for the
applicants till the finalisation of the case. In yet
another Application No.272/95 the three applicants
have prayed for permitting them to file joint
application.

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3. We have heard the learned counsel for the parties. The learned counsel for the applicants during the argument sought permission to withdraw the OA & MA No.343/95. Prayer is granted. OA and MA are dismissed as withdrawn.

4. MA No.272/95 for permission to file joint application also stands disposed of accordingly.



(RATTAN PRAJAPATI)
MEMBER (J)



(O.P.SHARMA)
MEMBER (A)